

its own special status in Madhya Pradesh. In view of above facts a Doordarshan Kendra should have been set up in Indore much earlier the building of Indore Doordarshan is almost complete. In view of linking the whole Central India region, which is an important part of Madhya Pradesh from every angle, with the rest of India I request the Central Government to start transmission of Doordarshan Programmes from Indore Kendra. By installing all the required equipments there. A Metro Channel should also be started in Indore. This Indore Kendra will cover the whole Central India as well as the adjoining areas of Gujarat and Maharashtra.

(vi) Need to set up a separate Vananchal State in Bihar.

SHRI RAM TAHAL CHAUDHARY (Ranchi) : Mr. Chairman, Sir, a separate State for Vananchal (Jharkhand) in Bihar is being demanded since 1938. This Vananchal region comprises of 18 Districts and it has got 81 legislative assembly and 14 Lok Sabha constituencies. Not being a separate State development has not taken place though this region is full of mineral and forest resources. It differs from rest of Bihar as far as language, culture, customs and living of people are concerned. During Mughal and the British rule too this region had its own administrative set up. That is why Governor's House was made at Ranchi.

Central Government is, therefore, requested to set up a separate State of Vananchal at an early date.

(vii) Need to ensure availability of adequate currency in Banks particularly in Western Orissa

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, the branches of Banks in the State of Orissa particularly Western Orissa are not being supplied with the required currency by the Reserve Bank of India, Bhubneswar (RBI), for the past several months. RBI is not meeting even 25% of the indents placed by the Currency Chest branches with the result several Bank branches are not in a position to meet the demands for cash from the public and Government in time. It is gathered that the position is not so acute in other States.

The RBI has also resorted to issuing inter chest remittance orders on branches knowing very well that the supplying branches do not have adequate cash to comply with the orders only to dispose of the banks knocking at their doors. There is a wide gap between the amount of currency indented and the currency supplied. Bank branches are spending huge amounts on transportation of small amounts of cash from one place to the other to tide over the difficulties to a small extent temporarily but the expenses are not reimbursed

by the RBI. Such frequent remittances involve enormous security risk.

Currently the currency requirement of SBI alone for next one month (*i.e.* up to March, 1997) is Rs. 1000 crore for which necessary indents have been placed with RBI. It is understood that RBI is not having any plans to supply this much cash before March, 1997 with the result the public is likely to face undue hardship and Government payments, salaries to workers and grounding of Government sponsored schemes and loan disbursements are likely to be affected.

I request the Union Government to look into the matter...*(Interruptions)**

(viii) Need to start work on Hubli-Dharwar Bypass, Karnataka

SHRI SHIVANAND H. KOUJALGI (Belgaum) : Sir, the Government of India has called for tenders for Hubli-Dharwar by-pass road in Karnataka under Build on Lease Transport.

Though the tenders have been called for long back, but no tender has been accepted so far. On account of this, loss is being caused to Government. Therefore I, request the Union Government to accept the tenders immediately so that the work may be taken up early.

12.53 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL
OF NATIONAL ENVIRONMENT APPELLATE
AUTHORITY ORDINANCE, 1997

AND

NATIONAL ENVIRONMENT APPELLATE
AUTHORITY BILL, 1997

[English]

MR. CHAIRMAN : The House will now take up item now. 12 and 13 together. The time allotted for this is one hour.

Shri Girdhari Lal Bhargava.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Chairman, Sir, the hon. Minister of Environment and Forests has brought in a National Environment Appellate Authority, Bill. The hon. President is given the trouble of promulgating ordinances time and again when there has not been a gap of more than a month and a quarter between the last session and the present one. Not a single ordinance was issued during the last session

* Not Recorded.